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O.A. No.02/2008

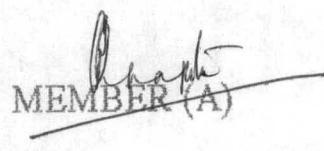
Order Dated 04.12.2008

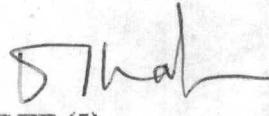
Coram : Hon'ble Dr. D.K. Sahu, Member(J)

Hon'ble Shri C.R. Mohapatra, Member(A)

Heard Mr.N.R. Routray, Ld. Counsel for the applicant. The applicant has filed this O.A. for grant of 2nd financial up- gradation under the ACP Scheme w.e.f. 15.08.2006. The pleadings and documents reveal that the applicant made representation on 08.01.2007 (Annexure-A/5) which still remains without being disposed of.

Having heard the Counsel and perused the pleadings & documents annexed there to we direct the respondents No.2, 3, 4 & 5 to consider the representation at Annexure-A/5 of the applicant and pass a reasoned order thereon in accordance with the Boards circular under I.R.M. after giving a chance of hearing to the applicant, within 03 months from the date of communication of our order. This order is passed without prejudice to the right of the applicant to file any application in accordance with law. The O.A. is accordingly disposed of. No cost.


MEMBER (A)


MEMBER(J)